

(b) The Tribunal has stressed the desirability of restricting the scope for litigation under the Central enactments relating to settlement of industrial disputes. Government are already considering ways of achieving this in connection with proposals for a revision of the law relating to industrial relations.

Shri Sanganna: May I know whether the findings will be applicable to other industrial workers?

Shri V. V. Giri: Cannot be.

ALL-INDIA FARMERS' CONFERENCE

*1449. **Shri Bibhuti Mishra:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that an All-India Farmers' Conference is proposed to be held in Delhi at the instance of Agriculture Ministry;

(b) how and by whom will the farmers' representatives be selected; and

(c) the purpose for which the Conference has been called?

The Minister of Food and Agriculture (Shri Kidwai): (a) to (c). A suggestion made in this regard is under consideration.

श्री विभूति मिश्र : क्या सरकार इस कानफरेंस में आने वाले किसानों को रेलवे के भाड़े वर्गारह में सहूलियत देगी ?

श्री एम० वी० कृष्णप्पा : इस सब चीज का अभी निर्णय नहीं किया गया है ।

श्री विभूति मिश्र : जो यह सम्मेलन सरकार कर रही है, इस को क्या वह स्थायी संस्था बनाना चाहती है ?

Shri M. V. Krishnappa: I did not follow the question.

श्री विभूति मिश्र : सरकार जो यह किसानों का सम्मेलन कर रही है, इस में क्या कोई परमानेंट आर्गनाइजेशन कायम किया जायगा ?

Mr. Deputy-Speaker: Is a permanent organization going to be established?

Shri M. V. Krishnappa: Those details have not yet been worked out. A proposal was made in the Agriculture Ministers' conference in last September that a conference of the real representatives of *kisans* in the country should be convened at Delhi. All those details have not yet been worked out, and even the final decision has not yet been taken.

Shri Radhelal Vyas: May I know why Delhi was selected as the place for holding the conference, and why not some other central place or a place where intensive cultivation is going on?

Shri M. V. Krishnappa: One of the reasons why Delhi has been selected is to see that the real *kisans* will have a look at Delhi, and have the opportunity of seeing the Parliament, how it works, how their representatives work here.

Mr. Deputy-Speaker: The hon. Minister's answer is no doubt very humorous, but in this Parliament that is not the answer that is expected. The hon. Minister must give an answer as to why Delhi has been chosen of all places, so far as agriculture is concerned, what are the special facilities in Delhi, why it should not be held in some other central place like Nagpur etc. This is not the answer that it to be given.

Shri M. V. Krishnappa: Really, I never meant it humorously. One of the reasons why we selected Delhi was to see that the real *kisans* will be given an opportunity to see Delhi and to attend Parliamentary sessions and see how Parliament works and how their representatives work here. That was expressed by one of the Agriculture Ministers of the States. I never meant it humorously.

Shri Beli Ram Das: May I know what method will be adopted by the Government to select the real representatives of the *kisans*?

Mr. Deputy-Speaker: Nobody is able to follow the question.

Dr. Suresh Chandra: May I know, Sir....

Mr. Deputy-Speaker: Order, order. What is the hurry of the hon. Member.

Dr. Suresh Chandra: I thought he had finished. I am sorry.

Mr. Deputy-Speaker: If he has finished, he has not been answered. What is the question?

Shri Bell Ram Das: I want to know what method will be adopted by the Government to select the real representatives of the *kisans* to this conference.

Shri M. V. Krishnappa: I have already stated that all those details have not yet been worked out, but it is one of the intentions of the Government that only the real representatives of the *kisans* will have an opportunity to attend this conference. Even if they are illiterate, we are prepared to appoint some interpreters, and see that only the real *kisans* attend.

Some Hon. Members rose—

Mr. Deputy-Speaker: Dr. Suresh Chandra.

डाकुर युगल किशोर सिंह : क्या मंत्री महोदय किसान की परिभाषा बतला सकते हैं ?

Mr. Deputy-Speaker: Is the hon. Member Dr. Suresh Chandra?

Dr. Suresh Chandra: The hon. Minister has just stated that these farmers are invited to see Delhi and also the working of Parliament. May I know whether any such intimation has been given to the farmers before this conference?

Shri M. V. Krishnappa: The hon. Member is wrong in saying that is the only reason. It is one of the reasons

expressed by one of the Ministers of Agriculture representing the States in India, that they should have an opportunity to see the proceedings of Parliament.

डाकुर युगल किशोर सिंह : क्या सरकार किसान की परिभाषा बतला सकती है ?

Mr. Deputy-Speaker: What is the question?

Th. Jugal Kishore Sinha: What is the definition of a *kisan*?

श्री एम. वी. कृष्णप्पा : खेतों में जो काम करते हैं, वह किसान हैं ।

Mr. Deputy-Speaker: What is the good of putting such a question? Any hon. Member knows who a *kisan* is.

BOMBAY LABOUR APPELLATE TRIBUNAL JUDGMENT

*1450. **Shri T. B. Vittal Rao:** Will the Minister of Labour be pleased to state:

(a) whether the attention of Government has been drawn to the judgment delivered by the Labour Appellate Tribunal, Bombay on the 8th September, 1953 cancelling the registration of the Burhanpur National Textile Workers' Union; and

(b) if so, whether Government propose to lay a copy of the same on the Table of the House?

The Minister of Labour (Shri V. V. Giri): (a) Yes.

(b) No, as the subject-matter of the decision falls within the sphere of the State Government and the State Legislature.

Shri T. B. Vittal Rao: May I know whether, after the judgment, Government have taken any steps to verify the membership of the various unions in Madhya Pradesh when they had to determine the most representative character of the central trade union organisation in India?